

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-476(ND)/2018

In the matter of:

Keyence India Pvt. Ltd. ...Applicant
Vs.
M/s. Anjani Technoplast Ltd. ...Respondent

SECTION: Under Section 9 of IBC

Order delivered on 07.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

Mr. Vikas Kumar & Mr. Ashutosh
Kumar, Advs.

For the Respondent

Mr. Sushil Kr. Tekriwal & Dr.
Mamta Tekriwal, Advs.

ORDER

The Ld. Counsels for the parties are appearing and request a short adjournment as the parties are arriving at the settlement. The Ld. Counsel for the respondent states that to prove his bonafide he will bring Demand Draft of same amount on the next date of hearing and accordingly the consent terms will be finalized. The Ld. Counsel for the applicant states that he needs to take instructions for finalizing of consent terms. For further consideration on 14th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**